

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 101**  
IB-167(ND)/2024

**IN THE MATTER OF:**

Panache Digilife Limited

**.....APPLICANT/PETITIONER**

**Vs**

Futopia Global Private Limited

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 10.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ajay Kumar, Mr. Ankit Gupta, Mr. Vijayant Goel, Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This application has been filed by the Applicant under Section 9 of IBC, 2016, seeking initiation of CIRP against the Corporate Debtor.

It is stated by the Learned Counsel appearing the Applicant that the name of the Corporate Debtor has been changed from M/s. Nexstgo Technologies India Private Limited to M/s. Futopia Global Private Limited. Therefore, the Applicant seeks time to file an appropriate application for substitution. One week time granted.

List the matter on **24.04.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**